

No. HCA-II / 10/2009



**HIGH COURT OF KARNATAKA,  
BELGULURU-560001.  
DATE: 18<sup>th</sup> June, 2024.**

**NOTIFICATION**

**Sub:** Calling of sealed quotations for supply of '01' No. of new Paper Shredder Model No. Gobbler GS26CD to this Office—reg.

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It is hereby notified that, High Court of Karnataka desires to invite sealed quotations from firms for supply of '01' No. of new Paper Shredders Model No. Gobbler GS26CD for the use of this Office. Therefore, firms who are dealing with manufacturing / supplying of aforesaid new Paper Shredder Model No. Gobbler GS26CD, may submit their sealed quotation mentioning their lowest price including GST & any other taxes /charges, if any, with the following Terms & Conditions.

1. The price to be quoted shall be inclusive of GST and other taxes/charges, if any. The High Court shall enter into Price Level Agreement with the successful firm for a period of **"12 MONTHS"** or also procurement upto ₹5,00,000/-, whichever is earlier from the date of execution of this agreement.
2. The rate once accepted by this office should not be increased till the expiry of the Agreement.
3. The paper shredder has to be supplied within 07 working days, from the date of placing the Purchase Order according to the requirement as and when requested by this Office during the agreement period and payment will be made only after satisfactory installation and working condition of paper shredder.
4. The successful firm shall attend to all the complaints within 24 hours from the time of registering the complaints during the warranty period.

5. The paper shredder to be supplied shall be of industry standard quality. If the paper shredder supplied found to be damaged/not working satisfactorily, the same is liable to be rejected and payment due if any, may be with-held till the same one replaced with new good working conditioned paper shredder.
6. The payment will be made to the firm's Bank account, through Khajane-II Platform of Government of Karnataka as per the Bank details furnished by the firm.
7. The right is reserved by High Court of Karnataka to cancel the Agreement at any time, if the paper shredders are found to be not satisfactory or for breach of any of the conditions at Sl.Nos. 01 to 06 above.
8. The right is reserved by the High Court of Karnataka to accept / cancel any quotations without assigning any reason, outright.

The sealed quotation should be addressed to the Registrar General, High Court of Karnataka, Bengaluru – 560 001 and the same shall reach the Tappal Branch of this office on or before 04.07.2024 at 05.00 p.m. Any quotations received after the due date and time shall not be considered and rejected outright. The sealed cover containing the quotation should be superscribed with **“QUOTATION FOR SUPPLY OF PAPER SHREDDER MODEL NO. GOBBLER GS26CD”**.

The quotations will be opened on 05.07.2024 at 12.30 p.m. in the Chambers of Registrar (Administration), High Court of Karnataka, Bengaluru.

**BY ORDER,**

**Sd/-  
(E. RAJEEVA GOWDA)  
REGISTRAR (ADMINISTRATION)**